

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

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O R D E R


No. 414 of 2022/RG Dated 31/03/2022

In exercise of powers vested under Chapter-XVII (Oath Commissioners) of Rule 187 of The Jammu and Kashmir High Court Rules, 1999, Hon'ble the Chief Justice has been pleased to appoint Shri Jai Kumar Bhat, Advocate as Oath Commissioner (in relaxation of Rules) for the period of two years from the date of order. The place of practice is High Court of Jammu & Kashmir, Jammu.

He shall strictly comply with the conditions laid down in the Rules and maintain requisite Registers and Receipt books as required under Rule 190 to 195 of the said Rules.

- The Oath Commissioner shall hold office only upto the period of validity under Rule 189 of the Jammu and Kashmir High Court Rules, 1999.
- Non-compliance of any of the Rules, Notifications or directions issued shall result in the termination of the appointment of defaulting Oath Commissioner without any notice to him under Rule 189 of the rules.


By order


(Mohammad Yasin Beigh)
Registrar (Adm)

No. 11617-23/RG/LP Dated 31/03/2022

Copy forwarded to the:-

- 1-2. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar.
3. Principal District & Sessions Judge, Jammu.
4. President, J&K High Court Bar Association, Jammu.
5. Manager Govt. Press, Jammu for publication in the next issue of Govt. Gazette.
6. In-charge N.I.C. High Court of J&K and Ladakh at Jammu for uploading on the official website of J&K High Court.
7. Shri Jai Kumar Bhat, Advocate,
.....for information.


Registrar (Adm) 30-03-2022